

(b) if so, the details thereof?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) The details are being worked out.

Plot to kill leaders

1496. SHRI SHIV PRATAP MISHRA: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether Government's attention has been drawn to the news-item that appeared in the Times of India dated the 17th July, 1991 under the caption "Plot against leaders comes to light" wherein it has been stated that a Tamil militant group wanted to kill all the leaders gathered in Madras for NIC meet in September, 1990;

(b) if so, whether Government have ordered any inquiry in this regard; and

(c) the action taken against the Tamil group involved in the plot?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) The news item in the Times of India dated 17th July, 1991 has come to the notice of the Government.

A jerrycan (5 Litres capacity) full of gelatine and a Small box with electronic time device, both connected with electrical detonator with small green light glowing in the box were found by a police personnel near the exit gate of Fort St. George behind multi-storied building in the Sectt. where the National Integration Council was scheduled to meet on 22nd Sept., 90. Some hand written posters claiming to be from Thamizhar pasarai (Tamilians Camp) were also found from that place.

(b) and (c) A case has been registered and is being investigated by the State Governments' Crime Branch. No arrest has

been made so far and the case is still under investigation by the State Governments' Crime Branch.

Validity of Pollution Control Certificates

1497. SHRI GHUFRAN AZAM: Will the Minister of SURFACE TRANSPORT be pleased to state;

(a) whether the Transport Department of Delhi Administration has recently issued fresh Public Notice for all vehicle for all vehicle owners of Delhi by reducing the validity period of "Pollution under Control" Certificate from one year to six months;

(b) whether the Transport Department is harassing the vehicle owners in the capital by reducing the validity period of pollution certificate;

(c) if so, whether Government propose to direct Delhi Administration to follow only one year norm of validity of Pollution Control Certificates; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) Yes, Sir.

(b) The Delhi Administration are of the opinion that the vehicle owners in the Capital would not be harassed by this measure as more than 110 petrol pumps/workshops authorised by the Transport Department, Delhi Administration as well as all the Offices of the Transport Department, Delhi Administration have been authorised to issue "pollution Under Control" Certificates after pollution checking.

(c) Does not arise in view of answer to (b) above.

(d) The Delhi Administration have explained that it would be desirable that a vehicle be checked up for pollution levels after every 3 months as the carburettor settings/tuning of the engine systems generally goes out of order during this period.